

ernment since 1968. It was decided in September, 1973 that the existing arrangements should be continued for the whole of 1974 and the position of surplus staff should be reviewed in early 1975. All the oil companies including Burmah Shell have been advised on this basis. The same position will continue upto the middle of the current year.

In regard to the sale of assets at Budget Budge and consequent surplus staff Burmah Shell have confirmed that the employees who may become surplus will be suitably deployed in terms of the settlement entered into with the Union.

Burmah Shell have also advised that in view of the human problems involved they have so far desisted from retrenching or laying off employees, even though they still carry surplus staff in relation to the workload. The general question of the sale of assets by Burmah Shell has also been taken up. Burmah Shell advised that they are disposing of movable assets or immovable assets which are found redundant or surplus to their requirements in the ordinary course of business. The sales of assets include storage tanks, trucks, pipes, barges, and immovable property. Burmah Shell have intimated that its net realisation on such sales was Rs. 17.34 lakhs in 1972 and Rs. 47.09 lakhs in 1973. In the case of sale of immovable assets prior permission of the Reserve Bank of India is required under FERA (Foreign Exchange Regulation Act). The Reserve Bank of India has been advised to issue suitable in-

structions to the oil companies including Burmah Shell on the scope of Foreign Exchange Regulation Act. Further Government have advised Burmah Shell not to sell their assets during the course of negotiations.

Quantity and Value of Imported Crude

2190. **SHRI JYOTIRMOY BOSU:**
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) total quantity and value of (i) crude and (ii) petroleum products imported, year-wise, during 1972 to 1974;

(b) total quantity and value of crude imported (i) directly from each oil producing country, (ii) by each foreign oil company operating in India, year-wise, during the same period;

(c) average price per barrel of crude imported (i) directly from each oil producing country and (ii) by each foreign oil company operating in India, year-wise, during 1972 to 1974;

(d) whether the import programme for 1975 has been finalised;

(e) if so, what are the details thereof; and

(f) total quantity and value of crude produced indigenously, year-wise, during 1972 to 1975?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) Information is as under:—

Qty.: Mn. Tonnes
Value: Rs./Crores

	1972		1973		1974*	
	Q	V	Q	V	Q	V
(i) Crude oil	12.3	144.25	13.4	244.56	14.0	904.56
(ii) Petroleum Products	3.3	56.69	4.0	100.39	2.9	220.31

(b) Required information is as under:—

I—Directly from each Oil Producing Country.

	1972		1973		1974	
	Q	V	Q	V	Q	V
Iran	0.99	71.86
Iraq	1	1.81	0.8	15.46	2.79	199.25
Saudi Arabia	0.91	23.99	0.63	48.26

II—By each Foreign oil company operating in India.

	1972		1973		1974*	
	Q	V	Q	V	Q	V
(i) <i>Burmah Shell</i>						
Iran	3.57	41.04	3.70	63.43	2.91	179.28
(ii) <i>Caltex</i>						
Iran	1.15	14.71	1.08	19.99	0.17	9.77
Saudi Arabia	0.94	58.65
TOTAL	1.15	14.71	1.08	19.99	1.11	68.42

(iii) *Esso/HPC*

Saudi Arabia 2.51 27.85 2.56 39.46 2.69** 154.05**

*Provisional

**Esso/HPC

Apart from the above crude oil imported by the MRL and CRL (in the Public Sector) during this period was as under:—

	1972		1973		1974*	
	Q	V	Q	V	Q	V
MRL (Iran)	2.60	32.24	2.51	47.04	2.30	155.86
CRL (Iran)	2.32	26.08	1.91	35.16	0.55	27.55

(c) Information regarding FOB prices claimed by the Foreign oil companies during 1972 to 1974 is given in the statement laid on the Table of the House [Placed in library. See No. L.T 9082/75]. It is however, not in the public interest to disclose the prices paid per barrel for the oil imported by the Government direct.

(d) Not yet.

(e) Does not arise.

(f) The indigenous production of crude oil during these years is as under:—

Year	Qty. (Mill Tonnes)
1972	7.37
1973	7.20
1974	7.49
1975	8.25 (estimated)

The price of crude oil allowed to indigenous producers now is not linked to import parity. The value realised by the producing organisations year-wise is as under:—

O. I. L.		ONGC	
Year	Rs/ Crores	Year	Rs./crores
1972	33.96	1972-73	48.82
1973	34.52	1973-74	80.90
1974	41.64	1974-75	141.10
		(Estimated)	
1975	43.60	1975-76	170.62
(Estimated)	(Estimated)	(Estimated)	

The Assam oil Company itself refines the small quantity of crude oil produced by it. As this crude oil is not sold to any other organisations, information regarding its value is not available.

12.33 hrs.

RE QUESTION OF PRIVILEGE

PROF. MADHU DANDAVATE (Rajapur): Sir, yesterday, you had assured, if some material is placed before you, you will examine the matter and then the matter can be raised in the House. I checked the proceedings and on the basis of whatever information I had which was not raised by Shri Vajpayee on 27th when he raised the privilege issue, I submitted the material to you. My only humble submission is, let me make a submission on the basis of information that I have got which is very relevant to the privilege issue, those who have given the notices may also be allowed to make their submissions and whatever ruling you give, we will accept it.

MR SPEAKER: I asked you yesterday to send whatever fresh material you have got. But you did not send anything. Whatever I have seen, this material which you gave, I find there is no fresh matter in it because this is just the same subject on which I gave the ruling. Till yesterday morning whatever I received, I examined it. This is just another one of the same type. There is nothing fresh in that. I asked you to send fresh material if you have got any.

PROF. MADHU DANDAVATE. Shall I bring out the freshness of the matter. . . .

MR SPEAKER: I do not think there is any freshness in this matter.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I have a submission